

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-355/2018

New Delhi, this the 14th day of November, 2018

Hon'ble Sh. A.K. Bishnoi, Member(A)

Dr. Gautam Prajapat, Aged 34 years,
s/o Sh. Jagdish Prasad,
working as IMO, Gr. II, (under highr study)
ESIC Hospital, Bhiwadi (Raj)
R/o c/o Ganesh Store,
Ladies Market, Sardar Sehar, (Raj.)

... Applicant

(through Sh. Yogesh Sharma)

Versus

1. Employees' State Insurance Corporation,
Through its' Director General,
Panchdeep Bhawan, CIG Road, New Delhi-02.
2. The Medical Commissioner,
Employees' State Insurance Corporation,
Headquarter Office,
Panchdeep Bhawan, CIG Road, New Delhi-02.
3. The Assistant Director (Med.)
Employees' State Insurance Corporation,
Headquarter Office,
Panchdeep Bhawan,
CIG Road, New Delhi-02.

Respondents

(through Sh. Amit Chawla)

ORDER(ORAL)

Learned counsel for the applicant states that the applicant has been given a verbal assurance by the respondents that his case will be considered for the relief which has been sought in this OA.

2. Under the circumstances, the OA is dismissed as infructuous with liberty to the applicant to avail his remedies, if he is not satisfied by the action taken by the respondents. No costs.

**(A.K. Bishnoi)
Member(A)**

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